

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, CHENNAI,
(SOUTHERN ZONE)

APPEAL No.74 of 2024

T.Kasiviswanathan

...Appellant

-vs-

Union of India & others

...Respondents

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Place: CHENNAI

Date: 13.02.2025



COUNSEL FOR THE APPELLANT

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, CHENNAI,
SOUTHERN ZONE

APPEAL NO.74 OF 2024

T.Kasiviswanathan

...Appellant

-vs-

Union of India & others

...Respondents

MEMO FILED ON BEHALF OF THE APPELLANT

1. The Appellant respectfully submits that this memo in compliance with the conditional order dated 20.12.2024 passed by this Hon'ble Tribunal in Appeal No.74 of 2024, directing the Appellant for the payment of 50% of the environmental compensation levied by the Tamil Nadu State Pollution Control Board within a period of 6 weeks.
2. In pursuance of the said order, the Appellant on 28.01.2025, has duly deposited an amount of ₹10,67,880/- (Rupees Ten Lakhs Sixty Seven Thousand Eight Hundred and Eighty Only) through Demand Draft in DD.No."007369" dated 22.01.2025 in favour of the Tamil Nadu Pollution Control Board, Chennai. The said Demand Draft along with a covering letter is annexed herewith as **Annexure A**.
3. A copy of the payment receipt/acknowledgment issued by the Tamil Nadu Pollution Control Board is annexed herewith as **Annexure B** for the kind perusal of this Hon'ble Tribunal.
4. The Appellant remains committed to full compliance with the directives of this Hon'ble Tribunal and undertakes to fulfil any further obligations as may be required in accordance with the law.
5. It is, therefore, humbly prayed that this Memo may be taken on record as compliance with the conditional order dated 20.12.2024,

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and further necessary directions may be issued as deemed appropriate by this Hon'ble Tribunal.

Dated at Chennai on this the 13th day of February, 2025.


Counsel for Appellant.

28.01.2025

From

Thiru.T.Kasiviswanathan,
Proprietor,
M/s.Sri Vijayalakshmi Blue-metals,
S.F.No.233/2, Masinaaickenpatti Village,
Vazhappadi Taluk,
Salem District.

To

The Tamil Nadu Pollution Control Board,
Rep.by its Chairperson,
76, Mount Salai, Guindy,
Chennai-600 032.

Respected Sir/Madam,

Sub: Compliance of conditional order passed by the Hon'ble NGT(SZ),
Chennai on payment of 50% of compensation amount, reg.,

Ref: Order dated 20.12.2024 in Appeal No.74 of 2024 on the file of the
National Green Tribunal (SZ), Chennai, reg.,

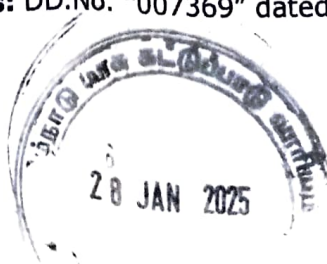
I, Thiru.T.Kasiviswanathan, Proprietor of M/s.Sri Vijayalakshmi Blue-
Metals, writing this letter to confirm the compliance with the conditional
order passed by the Hon'ble National Green Tribunal (NGT) under the
reference mentioned above.

In accordance with the above order, I am herewith paying the 50% of
the total compensation amount as directed. The details of the payment
are as follows:

Amount deposited: Rs.10,67,880/- (Ten Lakhs Sixty Seven Thousand
Eight Hundred and Eighty Only)

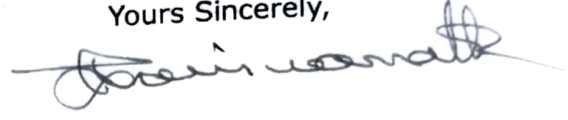
Mode of Payment: Demand Draft

Transaction Details: DD.No. "007369" dated 22.01.2025



I respectfully request your office to acknowledge receipt of the payment.

Yours Sincerely,



(T.Kasiviswanathan)

Encl: (i) Demand Draft bearing No." 007369" .
(ii) A copy of the NGT order dated 20.12.2024.

Copy to

1. The Joint Chief Environmental Engineer,
TNPCC, Salem.
2. The District Environmental Engineer,
TNPCC, Salem.



I respectfully request your office to acknowledge receipt of the payment.

Yours Sincerely,



(T.Kasiviswanathan)

- Encl: (i) Demand Draft bearing No." 007369" .
(ii) A copy of the NGT order dated 20.12.2024.

Copy to

1. The Joint Chief Environmental Engineer,
TNPCCB, Salem.
2. The District Environmental Engineer,
TNPCCB, Salem.



AXIS BANK LTD REGD OFFICE - CHENNAI
C/PAYEE ONLY

VALID FOR THREE MONTHS FROM THE DATE OF ISSUE

DATE 22 02 2025
1528 D D M M Y Y Y Y

AYOTHIAPATTINAM [TN]

On Demand Pay TNRCD, ENVIRONMENTAL COMPENSATION FUND

or order / या उनके आदेश पर

भुवि जाने पर

Rupees

Ten lakh Sixty Seven Thousand Eight Hundred Eighty only

रुपये

अदा करें

₹

₹ 10,67,800.00

DD.
Sr.No.

7369

PURChaser: KASIVISWANATHAN T

FOR VALUE RECEIVED

1526012100105

Payable at Par (B2K)

C. Mohanraj
C. MOHANRAJ
AUTHORISED SIGNATORY

M. Saravanan
M. SARAVANAN
AUTHORISED SIGNATORY

DRAWEE BANK AND BRANCH
आवक बैंक और शाखा

CODE NO.

AUTHORISED SIGNATORY
आवक के अधिकृत हस्ताक्षर

AUTHORISED SIGNATORY
आवक के अधिकृत हस्ताक्षर

Please sign above

9
8
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5
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2
1 ✓

⑈007369⑈ 636211012⑈

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Mumbai Technologies Limited - Chennai (011) 26 66 66 66

HO (2024-2025)
76, Mount Salai, Guindy, Chennai -32.
HO (2024 - 2025)

Receipt Voucher

No. : 777

Dated : 28-Jan-25

Particulars	Amount
Account : Environmental Compensation Fund	10,67,880.00
<p>Through : HQ: Canara Bank- Abatement of Pollution</p> <p>On Account of : Being Compensation Fund Received from Thiru.T.Kasiviswanathan, Proprietor of M/s. Sri Vijayalakshmi Blue Metals, Order DT:20.12. 2024 IN Appeal No.74 of 2024 on the file of the National Green Tribunal (SZ), CHENNAI.</p> <p>Bank Transaction Details: THIRU.T.Kasiviswanathan, Proprietor, Axis Bank (India) Cheque/DD 007369 22-Jan-25 10,67,880.00</p> <p>Amount (in words) : INR Ten Lakh Sixty Seven Thousand Eight Hundred Eighty Only</p>	
	₹ 10,67,880.00

(Handwritten Signature)
28.1.25

Authorised Signatory

Item No.02:-

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BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

(Through Video Conference)

Appeal No. 74 of 2024 (SZ)

IN THE MATTER OF:

T. Kasiviswanathan,
Salem District.

...Appellant(s)

Versus

Tamil Nadu Pollution Control Board,
Represented by its Chairperson,
Chennai and Anr.

...Respondent(s)

Date of hearing: 20.12.2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. VIJAY KULKARNI, EXPERT MEMBER

For Appellant(s): Mr. T. Sai Krishnan & Ms. G. Lavanya.

For Respondent(s): Mr. S. Sai Sathya Jith for R1 & R2.

ORDER

1. The above appeal is directed against the impugned order passed by the Tamil Nadu Pollution Control Board (TNPCB) vide its Proc. No.:T3/TNPCB/F.007941/NGT OA No.211 of 2021/Directions - 2/2024 dated 20.11.2024, levying environmental compensation of Rs.21,35,759.50 (Rupees Twenty One Lakh Thirty Five Thousand Seven Hundred Fifty Nine and Fifty Paise only) for the excess quantity of mineral quarried in leased out area and for illegal quarrying in the non-leased area.

2. Let the notices be issued to the respondents through the Tribunal as well as privately.

3. The learned counsel Mr. S. Sai Sathya Jith accepts notice on behalf of Respondents No.1 and 2.

4. Heard the learned counsels.

5. There will be an order of interim stay of the impugned order dated 20.11.2024 on condition that the appellant herein shall deposit 50% of the environmental compensation levied in favour of the Tamil Nadu SPCB within a period of 06 (Six) weeks, failing which, the stay granted will be automatically vacated without further reference to this Tribunal.

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6. Post the matter on 17.02.2025. Meanwhile, let the reply of the TNPCB be filed.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Vijay Kulkarni, EM

Appeal No. 74/2024(SZ)
20th December, 2024. Mn.



**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL, CHENNAI,
SOUTHERN ZONE**

APPEAL NO.74 OF 2024

T.Kasiviswanathan

...Appellant

-vs-

Union of India & others

...Respondents

**MEMO FILED ON BEHALF OF THE
APPELLANT**

G.LAVANYA

COUNSEL FOR THE APPELLANT